
(2021) 03 DEL CK 0145

In the Delhi High Court

Case No : Criminal Miscellaneous Case No. 864 Of 2021

Sumit Daga & Ors

APPELLANT

Vs

State & Anr

RESPONDENT

Date of Decision : 15-03-2021

Acts Referred:

Indian Penal Code, 1860 — Section 34, 406, 498A

Citation : (2021) 03 DEL CK 0145

Hon'ble Judges : Suresh Kumar Kait, J

Bench : Single Bench

Advocate : S.L.Jain, Panna Lal Sharma

Final Decision : Disposed Of

Judgement

Suresh Kumar Kait, J

1. Vide this petition, petitioners are seeking quashing of FIR No.14/2017, under Sections 498A/406/34 IPC, registered at police station Roop Nagar, Delhi and all other proceedings arising therefrom.

2. Notice issued.

3. Mr. Panna Lal Sharma, learned Additional Public Prosecutor for State accepts notice and submits that respondent No.2 is present in the Court and she has been identified as the complainant of FIR in question by the Investigating Officer of this case, who is also present in the Court.

4. With the consent of the parties, the present petition is taken up for final hearing and disposal.

5. The marriage between petitioner No.1 and respondent No.2 was solemnized on 28.04.2009 and due to temporal differences, the marriage could not work and they started living separately since April, 2014. The dispute between the parties culminated into the FIR in question.

6. The present petition has been filed on the ground that the parties have amicably settled their dispute in terms of Settlement-Agreement of 14.01.2021 and are living peacefully together.

7. Learned counsel for the petitioners submits that both the sides have agreed to abide by the terms of Settlement-Agreement of 14.01.2021.

8. Respondent No.2 present in the Court submits that she has no grievance against the petitioners and to enable her to restore cordial relations with her husband and in-laws, proceedings arising out of FIR in question be brought to an end.

9. Keeping in view that the dispute between the parties has been amicably resolved, this Court is inclined to quash the FIR in question, as no useful purpose would be served in continuing with the proceedings arising out of the present FIR.

10. For the reasons afore noted, FIR No.14/2017, under Sections 498A/406/34 IPC, registered at police station Roop Nagar, Delhi and consequent proceedings emanating therefrom are quashed.

11. The petition is accordingly allowed and disposed of.